

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 810/89

198

~~TA/No.~~DATE OF DECISION 11th Oct- 24.9.1991A.H.Kale

Petitioner

Mr. D.V.Gangal

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. V.S.Masurkar

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. U.C.Srivastava, Vice-Chairman

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *no*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgement? *no*
4. Whether it needs to be circulated to other Benches of the Tribunal? *n*

MGIPRRND-12 CAT/86-3-12-86-15,000

(Signature)
(U.C.Srivastava)
V/C